

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 117  
CA No. 201/213/JPR/2020  
Under Section 213 of  
Companies Act, 2013

**In the matter of:**

**Bhavesh K Jobanputra**

...Petitioner

**Versus**

**Mewar Hi-Tech Engineering Ltd.**

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Dhirren R. Dave, Adv.

For the Respondent : Vishal Purohit, Adv.

**ORDER**

Heard Mr. Dhirren R. Dave, Adv. appearing on behalf of the Petitioner.  
Mr. Vishal Purohit, Adv. appearing on behalf of the Respondent Nos. 1-4.  
Learned counsel for the Petitioner seeks time to file rejoinder. Rejoinder, if any,  
may be filed within 2 weeks with an advance copy to the opposite counsel. List  
the matter on 13.06.2024.

  
Sdr

(Ashish Verma)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

May 09, 2024